

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
MUMBAI BENCH, MUMBAI.**

O.A.210/00514/2018

**Date of Decision : July 25, 2019.**

**Coram: Dr.Bhagwan Sahai, Member (Administrative)  
Ravinder Kaur, Member (Judicial).**

Prakash Madhukar Bhoir,  
Working as Foreman (AWS)  
in the office of the  
General Manager,  
Naval Armament Depot, Karanja,  
Taluka Uran, district Raigad,  
Pin: 400 704 and residing at  
A-201, A-Wing, Shree Ram  
Samarth Apartments,  
Balai Road, Balai, Uran,  
District Raigad - 400 702.

... **Applicant**

**( None )**

**Versus**

1. Union of India, through  
the Secretary,  
Ministry of Defence,  
Government of India,  
South Block,  
New Delhi - 110 011.
2. The Chief of Naval Staff,  
Naval Headquarters,  
Sena Bhavan,  
New Delhi - 110 011.
3. The Director of Civilian  
Personnel,  
Directorate of Civilian  
Personnel (Navy),  
Integrated Headquarters,  
Ministry of Defence,  
D-II Wing, Sena Bhavan,  
New Delhi - 110 001.
4. The Director General of  
Naval Armament,  
Directorate General of  
Naval Armament,  
Integrated Headquarters,  
Ministry of Defence (Navy),

R.K. Puram, Sector 1,  
New Delhi - 110 066.

5. The Flag Officer,  
Commanding in Chief,  
Headquarters, Western  
Naval Command, INS Angre,  
Shahid Bhagat Singh Road,  
Mumbai - 400 023.
6. The Chief General Manager,  
Naval Armament Depot,  
Gun Gate, Naval Dockyard,  
Mumbai - 400 023.
7. The General Manager,  
Naval Armament Depot,  
Karanja, Taluka Uran,  
District Raigad,  
Pin : 400 704.

(By Advocate Shri Niranjan Kulkarni, proxy counsel for Shri A.A. Garge)

ORDER (ORAL)

Per: Ravinder Kaur, MEMBER (J)

Neither the applicant nor learned counsel for the applicant is present despite second call.

2. The Original Application is dismissed in default. No order as to costs.

(Ravinder Kaur)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

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5/17/19